

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

Allahabad, this the 11th day of November, 2009

Hon'ble Mr. A.K. Gaur, Member-I

Original Application No.372 of 2007
(U/s 19 of Administrative Tribunal Act, 1985)

Komil Prasad aged about 48 years, Son of Sri Gyan Chand resident of Village Barha P.O. Pilibhit District Pilibhit & Presently is working as Helper-II Pilibhit.

..... Applicant.

By Advocate : Shri A.D. Singh

VERSUS

1. The Union of India through the General Manager, North Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager, North Eastern Railway, Izzat Nagar Division, Bareilly.
3. The Senior Divisional Personnel Officer, North Eastern Railway, Izzat Nagar Division, Bareilly.
4. The A.E.N. North Eastern Railway, Pilibhit.
5. The Section Engineer (Works) Northern Eastern Railway, Pilibhit.

..... Respondents

By Advocate : Shri P.Mathur

ORDER

By Hon'ble Mr. A.K. Gaur, Member-J :

Learned counsel for the applicant at the very outset submitted that the applicant has already been preferred a representation against the

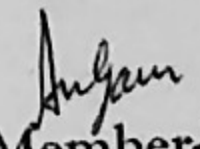
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order passed by the competent authority. Learned counsel for the applicant would contend that his grievance might be redressed, in case a direction is given to the competent authority to consider and decide the pending representation dated 06.05.2006 (Annexure-A-7) of the applicant by a reasoned and speaking order in accordance with the Railway Board's Circular dated 21.04.1989 (Annexure-A-3) and 28.11.2000 (Annexure-A-4) within a specified period of time.

2. Accordingly, we hereby direct the respondent no.2/competent authority to consider and decide the pending representation dated 06.05.2006 (Annexure-A-7) of the applicant by a reasoned and speaking order in accordance with the Railway Board's Circular dated 21.04.1989 (Annexure-A-3) and 28.11.2000 (Annexure-A-4) within a period of three months from the date of receipt of copy of this order.

3. Be it noted that we have not passed any order on the merits of the case.

4. With the above direction, the OA stands disposed of with no order as to costs.


Member-J

Sushil/